

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/146/KOB/2024 in CP(IBC)/33/KOB/2023
SECTION	REG 13 (2) (D) & 17(1) IBBI.
NAME OF PARTIES	CA RAJMOHAN R (IRP) IN THE MATTER OF M/S AIR TRAVEL ENTERPRISES INDIA LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	AC VENUGOPAL , VIDHYA AC
RESPONDENTS ADVOCATE/ PROFESSIONAL	

09 April 2024

ORDER

IA(IBC)/146/KOB/2024 in CP(IBC)/33/KOB/2023

This is an IA bearing No. 146/KOB/2024 filed by the IRP, Viz., Mr. Rajmohan R under Section 13(2)(D) and Section 17(1) of IBBI (Insolvency Resolution Process for Corporate Persons) 2016 read with Rule 11 of the NCLT Rules, 2016 for placing on record Annexure IV report certifying the list of Creditors of the Corporate Debtor, Viz., M/s. Air Travel Enterprises India Ltd and Annexure V report certifying the constitution of Committee of Creditors of the Corporate Debtor.

Learned Counsel, Mr. A C Venugopal appears along with Learned IRP, Mr. CA Rajmohan R through virtual mode.

The said report of the IRP is discussed in detail and taken on record.

With the aforesaid observations, this IA(IBC)/146/KOB/2024 is **allowed and disposed of**. No order is called for.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**